

AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B. Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: "Trishul"- 3rd Floor, Opp. Samaratheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Properties	Amt. Due as per Demand notice	Date Demand notice Possession Date
Ms. Priyanka (borrower) D/o Sh. Dushyant Kumar R/o D-6 Subash Nagar, Jwalapur, Haridwar, Uttarakhand, 249407, Mrs. Poonam (co-borrower) W/o Sh. Dushyant Kumar R/o-1 D-6, Subash Nagar, Jwalapur, Haridwar, Uttarakhand, 249407, R/o-2. Khasra No. 99, Gali No. D-06, Subash Nagar Jwalapur Tehsil & District Haridwar Uttarakhand, 249407	Residential/commercial Property And Measuring 12.68 Sq. Mt. Situated At Khasra No. 99, Gali No. D-06, Subash Nagar Jwalapur Tehsil & District Haridwar Uttarakhand, 249407, In The Name Of Mrs. Poonam. Boundaries As Per Valuation Report - East - House Of Krishna Devi & Mandir, West - House Of Nirmal Singh, North - House Of Other, South - 14 Feet Wide CC Road.	Rs. 2842218.79 Rs. 63200.60 as on 29.05.2025 + Interest & other exp.	16.06.2025 02.05.2026
Mrs. Arun Kumari (borrower) W/o Mr. Mahesh Chandra R/o-1, kadarganj Road Kanishram Nagar Near By Bus Stand District Kasganj Uttar Pradesh-207242, R/o-2, 24/9 Mahmoodpur Post Bahroipur Near By Temple District Kasganj Uttar Pradesh-207242, R/o-3, Mohalla Nagla Bheekan Kasba Ganjundwara Pargana And Tehsil Patiyali District Kasganj Uttar Pradesh-207242, R/o-3, Mohalla Nagla Bheekan Kasba Ganjundwara Pargana And Tehsil Patiyali District Kasganj-207242, Mr. Mahesh (co-borrower) W/o Mr. Anar Singh R/o-1, Kadarganj Road Kanishram Nagar Near By Bus Stand District Kasganj Uttar Pradesh-207242, R/o-2, Mahmoodpur Post Bahroipur Near By Temple District Kasganj Uttar Pradesh-207242	Residential/commercial Property Admeasuring 80.31 Sq. Mtr,Plot Situated At Mohalla Nagla Bheekan Kasba Ganjundwara Pargana And Tehsil Patiyali District Kasganj In The Name Of Mrs. Arun Kumari W/o Mr. Mahesh Chandra. Boundries As Per Certificate: East - House Of Munni Devi, West - Gali 8 Feet, North - Plot Of Raj Kumar, South - Gali 14 Feet.	Rs. 2023563.00 Rs. 4974.99 as on 15.12.2025 + Interest & other exp.	17.12.2025 02.05.2026
Mr. Jitendra Singh Yadav (borrower) S/o Mr. Amar Singh, Mr. Amar Singh (co-borrower) S/o Mr. Sahdev, Mrs. Bittan Devi (co-borrower) W/o Mr. Amar Singh All R/o- Patti Abdul Post Karari Near Riji Degree College District Kaushambi Uttar Pradesh-212206, Mrs. Khushbu Yadav (co-borrower) W/o Mr. Jitendra Singh Yadav R/o-1, Patti Abdul Post Karari Near Riji Degree College District Kaushambi Uttar Pradesh-212206, R/o-2, Vill- Rahimpur Pargana Karari Tehsil Manjampur Dist Kaushambi-212206	Residential/commercial Property Admeasuring 0.66 Hect. Or 669 Sq. Mtr Arazi No. 172 Vill- Rahimpur Pargana Karari Tehsil Manjampur Dist Kaushambi Uttar Pradesh In The Name Of Amar Singh S/o Mr. Sahdev. Boundries As Per Certificate: -East - Chak Marg, West - Road 75 Ft., North - Arazi No. 172, South - Karari Manjampur Marg.	Rs. 3889390.05 Rs. 22730.32 as on 16.03.2026 + Interest & other exp.	23.03.2026 02.05.2026
Mr. Mukesh Kumar Yadav (borrower) S/o Mr. Shivshankar Yadav R/o-1, Kharka Maf Ghat Lahachora Bhadawara Post Mauranpur Near Karash Dev Mandir District Jhansi Uttar Pradesh-284204, R/o-2, Mohalla Mau Tehsil Mauranpur District Jhansi In The Name Of Mukesh Kumar Yadav S/o Mr. Shivshankar Yadav. Boundries As Per Certificate: -East - Plot Of Mrs. Rekha, West - Plot Of Seller, North - Land Of Dilip Gupta, South - Rasta Way 15 Ft.	Residential/ Commercial Property Admeasuring 46 Sq. Mtr. Or 495 Sq. Ft. Situated At Mohalla Mau (nagar Palika Seema Bahar) Mouza Mau Tehsil Mauranpur District Jhansi In The Name Of Mukesh Kumar Yadav S/o Mr. Shivshankar Yadav. Boundries As Per Certificate: -East - Plot Of Mrs. Rekha, West - Plot Of Seller, North - Land Of Dilip Gupta, South - Rasta Way 15 Ft.	Rs. 1107869.00 Rs. 26882.34 as on 09.12.2025 + Interest & other exp.	30.12.2025 02.05.2026

Date-08.05.2026
Authorized Officer, Axis Bank Ltd.

FORM No. 1
THE DEBTS RECOVERY TRIBUNAL LUCKNOW
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007
DRC NO. 1009 OF 2024
UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
READ WITH SECTION 29 OF DEBTS RECOVERY ACT, 1993

Indian Bank
Sri Jitendra Singh & others
V/s
Smt. Suman Devi (Guarantor) W/o Shri Jitendra Singh, Resident of AE-138 Avantika, Ghaziabad-201002.

... Applicant
... Defendants

JUDGEMENT DEBTORS.
1. Whereas a recovery certificate passed in O.A. No. 246 of 2023 dated 10.06.2024 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.27,51,412/- (Rupees Twenty Seven Lacs, Fifty One Thousand, Four Hundred Twelve Only) along with the interest @8.00% per annum with monthly rest from the date of filing of this Original Application i.e. 15.02.2023 till the loan fully liquidated jointly and severally with its costs succeeds in its realization from the Certificate Debtor Nos. 1 & 2.
2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institution Act 1993.
3. You are hereby ordered to declare on Affidavit the particulars of assets on or before 23.07.2026.
4. You are hereby ordered to appear before the undersigned on 23.07.2026 at 10.30A.M.
5. In addition to the sum aforesaid you will be liable to pay the following:
Details of cost:
1.Application fee Rs. 3000/-
2. Advocate Fee, Clerkage & Misc Expenses Nil
Give under my hand and seal at Lucknow on this 30.03.2026

RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL, LUCKNOW

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government Northern Region Directorate
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of Criteo India Private Limited (CIN: U74999DL2016FTC299945) ("Company") having its registered office at Aurobindo Tower, 8/1/1, Third Floor, Adchini, Aurobindo Marg, New Delhi, 110017 - India, Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of special resolution passed at the Second Extra-Ordinary General Meeting held on March 30, 2026 to enable the Company to shift its Registered Office from "NCT of New Delhi" to the "State of Haryana".
Any person whose interest is likely to be affected by the proposed shift of the registered office of the Company may deliver either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate I at the address B-2 Wing, 2nd Floor, P.I. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, India within fourteen days of the date of publication of this notice with a copy of the application at its registered office at the address mentioned below:
Aurobindo Tower, 8/1/1, Third Floor, Adchini, Aurobindo Marg, New Delhi - 110017, India
For and on behalf of Criteo India Private Limited SD/-
Medhavi Singh Director (DIN: 11209799 Date: May 8, 2026 Place: New Delhi

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

NOTICE
Notice is hereby given that the certificate(s) bearing distinctive Nos. From 2499001 to 2534000 for 35,000 equity shares of Superior Industrial Enterprises Ltd held under Folio No. 0002342 and standing in the name(s) of Saptrishi Finance Private Limited have been lost or misplaced and undersigned have applied to the Company to issue duplicate share certificate(s) for said shares.
Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office: 25, Bazar Lane, Bengali Market, New Delhi - 110001, within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate(s).
Sd/-
Name of the Shareholder/Claimant: Saptrishi Finance Private Limited
Date: 07.05.2026
Place: Delhi

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION DIRECTORATE-I, NEW DELHI
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of BENCHMARK SIX SIGMA PRIVATE LIMITED having its registered office at A-38/3, 2nd Floor, West Vinod Nagar, Delhi-110092, Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Monday, 9th April, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" under the Jurisdiction of Registrar of Companies, Delhi" to "State of Uttar Pradesh" Under the Jurisdiction of Registrar of Companies Uttar Pradesh-I.
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objection supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate-I, New Delhi at B-2 Wing, 2nd Floor P.I. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy of the application company at its registered office at the address mentioned below:
A-38/3, 2nd Floor, Gali No. 8, West Vinod Nagar, Delhi-110092
For and on behalf of the Applicant For Benchmark Six Sigma Private Limited SD/-
Vishwadeep Khatri Director Date: 05.05.2026 Place: Delhi DIN: 012044553

BEFORE DEBTS RECOVERY TRIBUNAL-II, DELHI
4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of
TA NO 820/2023
STATE NO. OF INDIA
DATE: 24.12.2025
APPLICANT

SHRI ASHOK PRIYADARSHI & ANR.
TO, DEFENDANT
D1. ASHOK PRIYADARSHI S/O NARESH SHARMA, R/O HOUSE NO 32 2nd FLOOR B-BLOCK SECT-20 NOIDA - 201301 ALSO AT JUBILANT LSC FLOOR T2. ANU SECT 16 NOIDA FILM CITY NOIDA-201301 ALSO AT FLAT NO 301 3rd FLOOR TOWER T-8 LAKE SIDE HEIGHTS SITUATED IN LAKE GROVE CITY KUNDLI SONEEEN-131028 ALSO AT: JUBILANT LIFE SCIENCE LTD. 20 5th MAIN 6th CROSS DWARKA NAGAR YELAHANKA BANGALORE-560063 KARNATAKA ALSO AT VILLAGE SRINATH PARAN PS CHAK MAHSI SAMASTIPUR - 848302 BIHAR
Whereas the above named applicant (s) has / have instituted a case for recovery of Rs. 45,73,188/- (RUPEE FORTY FIVE LAKH SEVENTY THREE THOUSAND ONE HUNDRED EIGHTY EIGHT ONLY) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 11.05.2026 AT 11.00 A.M. Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.
All the matters will be taken up through video Conferencing or physical and for that purpose:- (i) All the Advocates/Litigants shall download the "Cisco Webex" application/ software; (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478. Given under my hand and seal of the Tribunal this 24th day of Dec, 2025.
BY ORDER OF THE TRIBUNAL, SECTION OFFICER, DRT-II, DELHI.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CNS CONNET SOLUTION PRIVATE LIMITED

1. Name of Corporate Person M/S CNS CONNET SOLUTION PRIVATE LIMITED
2. Date of incorporation of Corporate Person 18/03/2005
3. Authority under which Corporate Person is incorporated/registered Registrar of Companies, Haryana
4. Corporate identity number / limited liability identity number of Corporate Person U72000HR2005PTC005222
5. Address of the registered Office and Principal office (if any) of Corporate Person 1st Floor, Enkay Tower, Plot No. B&B1, Vanija Kunj, Udyog Vihar, Phase V, Industrial Complex Dundaheera, Gurgaon, Haryana, India, 122016
6. Liquidation commencement date of Corporate Person 05.05.2026
7. Name, address, email address, telephone number and the registration number of the Liquidator Name: Pankaj Kumar Singhal Address: WP-509, 3rd Floor, Wazirpur Village, Ashok Vihar I, Near Airtel Store, Delhi-110052. Email: liquidation.cns@gmail.com Office No.: 011-42641246 Regn.No.: IBB/PA-002/P-NO0532/2017-2018/11561 AFA Valid upto: 31.12.2026
8. Last date for submission of claims 04.06.2026

Notice is hereby given that the CNS Connet Solution Private Limited has commenced voluntary liquidation on 05.05.2026
The stakeholders of CNS Connet Solution Private Limited are hereby called upon to submit a proof of their claims, on or before 04.06.2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/- Pankaj Kumar Singhal Liquidator of M/S CNS Connet Solution Private Limited Regn. No.: IBB/PA-002/P-NO0532/2017-2018/11561

DATE: 07.05.2026
PLACE: Delhi

NOTICE OF SALE
E-Auction Sale Notice for Sale of Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 6(4) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Small Industries Development Bank of India (SIDBI), the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 26th May 2026 between 11:00 A.M to 12:00 P.M through e-auction through online portal i.e. www.auctiontiger.in for recovery of Rs. 14,68,53,224.00 as on 06/05/2026 along with interest thereon due to the SIDBI from M/s Devi Metal Technologies (Borrower), M/s Devidayal Aluminium Industries Pvt Ltd (Mortgagor/Guarantors), Shri. Manish Aggarwal and Shri. Raj Kumar Aggarwal (Partners/Guarantors).

Details of Secured Assets

Security Type	Security details	Reserve Price & EMD
Immovable Property - A	Immovable properties consisting Hotel Area Land within possession area 1225 sq. yards out of the total area measuring 8059 sq. yards comprising out of Khasra No. 1349 (1 Bigha 4 Biswas), 1542 (16 Biswas) and 1572 & 1538 (2 Bighas 13 Biswas 17 Biswas) where Commercial Complex Including Hotel namely Gopal Plaza situated at Chhoti Bazzaria, Railway Road, Opposite Clock Tower, Ghaziabad (U.P.) - 201009 owned by Devi Dayal Aluminium Industries Pvt. Ltd.	Reserve price is Rs. 784.00 Lakhs and the EMD is Rs. 78.40 Lakhs
Immovable Property - B	Property No. 4334, Land within possession admeasuring area of 1157 Sq. Yards out of total area admeasuring 3527 Sq. Yards comprising out of Khasra No. 1349 (1 Bigha 4 Biswas), 1542 (16 Biswas) and 1572 & 1538 (2 Bighas 13 Biswas 17 Biswas), consisting of Lower Half & Upper Half measuring 9258 Sq. Ft. Total Area 18516 Sq. Ft. situated at Chhoti Bazzaria, Railway Road, Opposite Clock Tower, Ghaziabad (U.P.) - 201009 owned by Devi Dayal Aluminium Industries Pvt. Ltd.	Lakhs

Last date of deposit of EMD: 22nd May 2026 till 5:00 P.M.
Date of inspection will be 15th May 2026 (11:00 AM to 05:00 PM).
Details of encumbrances (if any): Not known to the authorized officer.
Please note SA 288/2019 i.e. M/s Devi Dayal Aluminium Industries Pvt Ltd Vs SIDBI is pending before DRT Lucknow.
For detailed terms and conditions of the sale, please refer to the link provided on Secured Creditor's website i.e. www.sidbi.in.
Date: 07th May 2026
Place: New Delhi
Sd/- Authorized Officer, SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA

NOTICE OF LOSS OF SHARES OF RELIANCE INDUSTRIES LIMITED
Regd. Off. Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021
Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	Certificate No.(s)	Distinctive No.(s)	No. of shares
Late Bhai Shyam Sunder	003306046	2461098, 2461097, 1002079, 5020082	13623309 - 13623315, 16156889 - 16156912, 16702758 - 16702759, 23138130 - 23138147, 25187918 - 25187965, 41785050 - 41785092, 41785093 - 41785115, 48918948 - 4891957, 51389496 - 51389500, 82774029 - 82774048.	160

Place: Delhi, Date: 08/05/2026 Shamsheer Kalra, S/o Bhai Shyam Sunder

PUBLIC NOTICE
(under Section 102 of Insolvency and Bankruptcy Code, 2016 and pursuant to the order passed Hon'ble NCLT, Jaipur Bench, vide its order in CP (IB) No. 23/94/JPR/2025, dated 06.05.2026)
FOR THE ATTENTION OF THE CREDITORS OF MR. DEVENDER KUMAR AGGARWAL (PERSONAL GUARANTOR OF M/S PRAYAG POLYTECH PRIVATE LIMITED, UJJAIN/R/1982PTC012328)

RELEVANT PARTICULARS

1. Name of Personal Guarantor	Mr. Devender Kumar Aggarwal
2. Details of order admitting the application	Application filed by Personal Guarantor under Section 94 of IBC, 2016 has been admitted by Hon'ble NCLT, Jaipur Bench, vide its order dated 06.05.2026 in CP (IB) No. 23/94/JPR/2025, under Section 100 of IBC, 2016.
3. Resolution Process Commencement Date	06.05.2026
4. Name and Registration Number of the Insolvency Professional Acting as Resolution Professional	Mr. Shamsheer Bahadur Singh Registration No: IBB/IFA-003/0341/2021-2022/13623
5. Address and E-Mail of the Resolution Professional, as registered with the Board	Add.-48, Sidhartha Apartment, Behind Indr Enclave, Rohitak Road, Opposite Jwala Puri no. 5, New Delhi-110087 Email: shamsheer_cs@yahoo.co.in
6. Address and e-mail to be used for correspondence with the Resolution Professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: pinp.devedenderaggarwal@gmail.com
7. Last date for submission of claims	29.05.2026
8. Relevant Forms	Relevant form may be downloaded from the following web link https://www.ibbi.gov.in/home/downloads

Notice is hereby given that Hon'ble National Company Law Tribunal, Jaipur Bench, has ordered the commencement of Insolvency Resolution Process against Mr. Devender Kumar Aggarwal (Personal Guarantor of M/s Prayag Polytch Private Limited). The creditors of Mr. Devender Kumar Aggarwal Personal Guarantor of Prayag Polytch Private Limited, shall register claims, along with proofs, in Form B, under Regulation 7(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2018, by sending details of the claims along with proof, by way of electronic communication or through courier, speed post or registered letter on or before 29.05.2026, with the Resolution Professional at the address mentioned against entry no. 6. Submission of false or misleading proofs of claim shall attract penalties.
Sd/- Shamsheer Bahadur Singh Resolution Professional IBB/IFA-003/0341/2021-2022/13623
Date: 07-05-2026
Place: New Delhi
In the matter of Mr. Devender Kumar Aggarwal

ceff ELECTRONICA FINANCE LIMITED
Aundhar, 10/1, Erandwane, Dr. Karkar Road, Pune 411004, Maharashtra, India
POSSESSION NOTICE (Appendix IV) Rule 8(3))

Whereas the Authorized officer of M/s Electronica Finance Limited, a Non-Banking Financial Company duly incorporated and registered under the Companies Act, 1956 under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its Registered Office at Aundhar, Plot No 101/1, Dr. Karkar Road, Opp. To Paranjay Builder Office, Erandwane, Pune-411004 (hereinafter referred to as "EFL") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 20.08.2025 calling upon:
1. Walia Industries Plot No.4/790 - Vojna No.10 Mahavapur - Meerut Uttar Pradesh - 250002, 2. Mr. Gaurav Walia (Now Deceased) Through its Legal Heirs 130/432 - Shiv Shakti Nagar Near Bahadur Motor Meerut - Uttar Pradesh - 250002, 3. Mr. Gaurav Walia (Now Deceased) Through its First-Class Legal Heir Shweta Walia 130/432 - Shiv Shakti Nagar Near Bahadur Motor Meerut - Uttar Pradesh - 250002, 4. R.K. Enterprises 130/432 - Shiv Shakti Nagar Delhi Road Meerut Meerut - Uttar Pradesh - 250002, 5. Mr. Mihitesh Walia (Now Deceased) Through its Legal Heirs 130/432 - Shiv Shakti Nagar Near Bahadur Motor Meerut - Uttar Pradesh - 250002, 6. Panchika Enterprises Marli Eela Ground - Punjabipura Delhi Road - Meerut Uttar Pradesh- 250002, 7. Sanjay Aggarwal 130/433 Shiv Shakti Nagar Near Pani Ki Tanki Meerut, Uttar Pradesh 250002 to repay the amount mentioned in the notice being Rs. 1,22,48,879/- (Rupees One Crore Twenty-two Lakhs Forty-Eight Thousand Eight Hundred Seventy-Nine Only) as on 13.08.2025 within 60 days from the date of receipt of the said notice vide Loan Number 126-463707-2015-2-1.
The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 06th day of May, 2026
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of being Rs.1,22,48,879/-(Rupees One Crore Twenty-Two Lakhs Forty-Eight Thousand Eight Hundred Seventy-Nine Only) as on 13.08.2025.
The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:-
ALL THAT PIECE AND PARCEL OF PREMISES ADMEASURING SUPER AREA 1226 SQ. FT. (I.E. 113.90 SQ. METRS) FLAT NO. B-103, GROUND FLOOR, TOWER-B, SUPERTECH PALM GREENS, MAJOR DHYAN CHAND NAGAR, MEERUT, UTTAR PRADESH. DESCRIPTION OF BOUNDARIES AS UNDER: ON THE NORTH BY-OPEN AREA, ON THE SOUTH BY - COMMON PASSAGE 8 FT. WIDE, ON THE EAST BY - FLAT NO - B - 104, ON THE WEST BY - FLAT NO - B - 101 (NEW FLAT NO - 113). Sd/-
Place : MEERUT
Date : 06-05-2026
Authorized Officer For Electronica Finance Limited

Satin Housing Finance Ltd.
THE ANSWER IS HOME
SATIN HOUSING FINANCE LIMITED
Corporate Office Plot no 462/1 Udhya Vihar, Phase-3 Gurugram Haryana-122015
Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033
DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
The undersigned is the Authorized Officer of Satin Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices dated given below under section 13(2) of the said Act, calling upon the following Borrower(s) (the "Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below.
In connection with above, Notice is hereby given, once again to the said Borrower(s) to pay the due amount mentioned in the notice dated given below under sec. 13(2), within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detame, Mouja Kundan Bhawan, Azadpur, New Delhi, Dist. Agra. Bounded as under: East: Open to sky & Road 9 mtr. wide, West: F-17, Plot No. 41, North: Flat no. F-29, Plot no. 53, South: Entry thereafter stairs and F-27, Plot no. 51. Registered on: 19.05.2022, in book no. 01, vol. no. 11162, Pg. no. 277-296, Sl. no. 4879.
3. 1. Omveer S/O Ganpati (Borrower) 30-04-2026
2. Eshward Dev W/O Dewar Singh (Co-Borrower) 30-04-2026
Both R/o Kundan, Fatehabad, Agra Road, Kundan, Uttar Pradesh-283111
Loan Account No. - LAAGR0723-00008300
Description Of The Immovable Property-A Residential plot comprising Khasra No. 77, measuring 167.22 sq. mtr. i.e. 200 sq. yds. (East-West: 50 ft. & North-South: 36 ft.), Mauja Dhanuail, Teh. & Dist. Agra. Bounded as under: East: Road 9 mtr. wide, West: Plotting Ram, North: Plot of Bachu Singh, South: Plot of Munni Devi. Registered on: 10.01.2019, in book no. 01, vol. no. 5034, pg. no. 271-298, Sl. no. 163.
2. 1. Lekhan Singh S/O Narayan Singh (Borrower) 30-04-2026
2. Sakma Devi W/O Lohan Singh (Co-Borrower) Rs. 5,36,001/- (Rupees Five Lakh Thirty-Six Thousand One Only) as on 30-04-2026
Both R/o Kishanpur, Teekam Colony, Kaveri Vatik, Aligarh City S.O. Aligarh, Uttar Pradesh-202001
Loan Account No. - LAAGR0723-00008291
Description Of The Immovable Property-A Residential plot having area 53.51 sq. mtr. Khasra/ Land Number 1874 situated at Nagla Tikouna (Kasba Koli), Pargana & Tehsil Koli, Dist. Aligarh, U.P. Bounded as under: East: Measuring 17.3 ft. after plot of Upadhyay, West: Measuring 17.3 ft. after Road 12 ft. wide, North: Measuring 33 ft. after plot of Manish Upadhyay, South: Measuring 33.5 ft. after plot of Santa Sharma. Registered on: 09.05.2023, in book no. 01, vol. no. 13239, pg. no. 75-94, Sl. no. 5075.
3. 1. Omveer S/O Ganpati (Borrower) 30-04-2026
2. Neeraj W/O Ganpati (Co-Borrower) Rs. 10,93,937/- (Rupees Ten Lakh Thirteen Thousand Nine Hundred Thirty-Three Only) as on 30-04-2026
Both R/o Kundan, Fatehabad, Agra Road, Kundan, Uttar Pradesh-283111
Loan Account No. - LAAGR0723-00004688
Description Of The Immovable Property-A Residential plot comprising (First Floor) F-28, Plot No. 52, Khasra No. 1791 (Gha), 1793 (Kha), 1794, super build up area 750 sq. ft. i.e. 69.67 sq. mtr. & build up area 62.99 sq. mtr. and common area 6.68 sq. mtr. situated in Anandam Residential Scheme, Mouja Kundan Bhawan, Azadpur, New Delhi, Dist. Agra. Bounded as under: East: Open to sky & Road 9 mtr. wide, West: F-17, Plot No. 41, North: Flat no. F-29, Plot no. 53, South: Entry thereafter stairs and F-27, Plot no. 51. Registered on: 19.05.2022, in book no. 01, vol. no. 11162, Pg. no. 277-296, Sl. no. 4879.
4. 1. Ram Mukut Singh S/O Rajsingh Rana (Borrower) 30-04-2026
2. Neeraj W/O Ram Mukut Singh (Co-Borrower) Rs. 5,38,187/- (Rupees Five Lakh Thirty-Eight Thousand One Hundred Eighty-Seven Only) as on 30-04-2026
Both R/o New Tehsil, Fire Station Murari Nagar Kurja, Bulandshahr, Uttar Pradesh-203131
Loan Account No. - LABLS0322-00004534
Description Of The Immovable Property-A Residential plot having area 72.41 sq. yds. i.e. 60.57 sq. mtr., out of khasra no. 937 situated at Kasba Kurja Bahar Chugh, Pargana & Tehsil Kurja, Dist. Bulandshahr. Bounded as under: East: Other's plot (side 33 ft.), West: Proposed Road 12 ft. wide (33 ft.), North: Plot of Ved Prakash Giri (side 20 ft.), South: Plot of Rakesh Rani (19 ft. 6 inch). Registered on: 16.01.2018, in book no. 01, vol. no. 237-250, Sl. no. 461.
If the said Borrowers shall fail to make payment to Satin Housing Finance Limited as aforesaid, Satin Housing Finance Limited shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Satin Housing Finance Limited. Any person who in violation of the above convention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.
PLACE: GURUGRAM, DATE: 08.05.2026 Sd/- Authorized Officer SATIN HOUSING FINANCE LIMITED

homefirst
We'll take you home
Home First Finance Company India Limited
CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 1800330008425 Email ID: loanfirst@homefirstindia.com

DEMAND NOTICE
U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co-borrower guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on 06-05-2026 under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(1) of the SARFAESI Act to the address furnished by you. The said notices are issued as on 06-05-2026 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Sr. No.	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the security to be enforced	Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.)
1.	Alizar	Flat No. UG-10, Upper Ground Floor (Rear LHS, Second Last Flat), Plot No. 12,13,14,15,16 & 17, Khasra No. 82, Sudamapuri Colony (Krishna Vatika First), Village Dundaheera, Pargana Loni, Tehsil & Distt. Ghaziabad, Uttar Pradesh, Ghaziabad, Uttar Pradesh, 201005 Bounded by North-Road 19' wide, East-Road 25' wide, West-Other's Plot, South-Road 21' wide	11,59,603
2.	Dalu Ram, Vishnu Kumar Saini, Gyarsi Devi	House-Plot No. 03, Scheme Bajrang Vihar, Singod Road, Village Dhoibai, Tehsil Chomu, Distt.-Jaipur, Jaipur, Rajasthan-303712, Bounded by: East-Road 30', West-Plot no. 13, North-Plot no. 02, South-Plot no. 04	

